

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

CP-346/2003 in OA-1489/1999

New Delhi this the 5th day of May, 2004.

(52)

Hon'ble Sh. V.K. Majotra, Vice-Chairman(A)
Hon'ble Sh. Shanker Raju, Member(J)

1. Dr. G.R. Syed,
S/o Sh. S.M. Ali,
R/o U-303, Taj Enclave,
Geetha Colony,
Delhi-31.
2. Sh. Jose Jude Mathew,
S/o Sh. Antony Moraes,
R/o 512, Minto Road Hostel,
Minto Road, New Delhi.
3. Sh. Amlanjyoti Majumdar,
S/o Sh. Kalyan Majumdar,
R/o 102-N, Sector-IV,
Pushp Vihar, New Delhi.
4. Sh. S.C. Bhatia,
S/o Sh. G.C. Bhatia,
R/o C-18, Soami Nagar,
New Delhi-17.
5. Sh. Gaurb Gangopadhyay,
S/o late Sh. S.K. Gangopadhyay,
R/o H-3/125-B, Mahavir Enclave,
New Delhi-45.
6. Ms. Sunita,
S/o late Sh. Shiv Narain,
R/o J-618, Mandir Marg,
Opp. Kali Bari,
New Delhi.
7. Dr. Arvind Tirpathi,
S/o Sh. Vachaspati Tripathi,
R/o 4, Safdarjung Lane,
New Delhi-11.

(through Sh. S.Y. Khan, Advocate)

Versus

1. Sh. Pawan Chopra,
Secretary,
Ministry of Information & Broadcasting,
Government of India,
Shastri Bhavan,
New Delhi-1.

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Sh. K.S. Sarma,
Director General of AIR &
Doordarshan,
Chief Executive Officer,
Prasar Bharati,
2nd Floor, PTI Building,
Parliament Street,
New Delhi-1. Respondents

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(through Sh. Ravinder Sharma, proxy for Sh. R.P.
Aggarwal, Advocate)

ORDER (ORAL)
Hon'ble Sh. V.K. Majotra, Vice-Chairman(A)

Learned counsel heard.

OA-1489/1999 with OA-728/1999 was disposed of
by order dated 27.9.2002 with the following
directions:-

- "(i) The respondents shall constitute an Anomalies Committee of senior leveel officers not below the rank of Joint Secretaries of the concerned Ministries/Departments, including Ministry of Finance, to consider the claim of the applicants for revision of their pay scale vis-a-vis revised pay scale of TREXs in accordance with law and rules taking into account also the above observations;
- (ii) The applicants in the two O.As (supra) may nominate one person to represent them before the above committee;
- (iii) The Committee shall grant a reasonable opportunity of hearing to the nominee of the applicants before taking a decision in the matter;
- (iv) The Committee shall submit its reecommendations/report within four months from the date of receipt of a copy of this order and in case the applicants claim for revision of pay scale w.e.f. 1.1.1996 is rejected, they shall give a detail and speaking order. This shall also be intimated to the applicants.

No order as to costs."

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Learned proxy counsel of the respondents stated that compliance affidavit has been filed on 30.4.2004 vide diary No. 4073. The same is not in the file. Registry to place the same in the file. However, we have seen a copy of the same from the respondents. From it we find that respondents had constituted the Anomalies Committee which submitted its recommendations Govt. b to the Chairman whereupon the respondents passed the orders dated 23.4.2004 in implementation of orders of the Tribunal.

On going through these orders we find that there is no wilful and deliberate disobedience of directions of this Court. If the petitioners are aggrieved they have the liberty to challenge these orders. The C.P. is dismissed. Notices are discharged.

S. Raju
(Shanker Raju)
Member (J)

V.K. Majotra
(V.K. Majotra) 5.4.04
Vice-Chairman (A)

/w/